

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 07TH DAY OF AUGUST, 2001

Contempt Application No. 153 of 2001

In

Original Application No. 19 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Sewa Lal, a/a 57 years, son of
Late Muse Pasi, R/o village & Post
Dundiua Kakrauti, district Bhadohi
(Sant Ravidas Nagar)

... Applicant

(By Adv: Shri N.P.Singh)

Versus

Mr.Vinay Kumar Srivastava
Assistant Director (A & C)
Carpet Weaving Training cum
Service Centre, 1-A/3A Ram Priya
Road, (Behid Prayag Railway
Station) Allahabad.

... Respondents

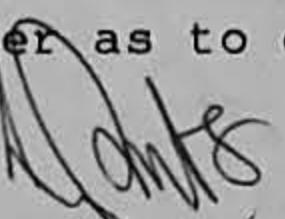
O R D E R(Oral)

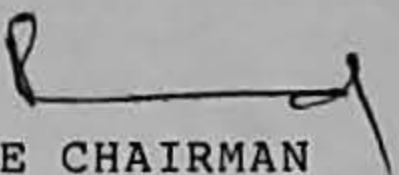
JUSTICE R.R.K.TRIVEDI,V.C.

By this contempt application, the applicant had
prayed that the respondent may be punished for committing
contempt of this Tribunal as he failed to comply with the
order dated 16.1.2001 passed in OA 19/2001. This Tribunal
directed the respondents to decide the representation of
the applicant within three months from the date the
representation is filed. The representation has been
decided ~~but~~ ^{and} admittedly applicant has been paid Rs.14,169/-
by a demand draft of Central Bank on 2.5.2001. The
learned counsel has submitted that some other dues which
were due to the applicant have not been paid and order was
only partially complied.

:: 2 ::

We have perused the order. As the order dated 16.1.2001 does not disclose any amount it is difficult to accept the contention of the learned counsel for the applicant. The order has been complied with according to ~~"Understanding of order by"~~ the respondents. If the applicant is not satisfied he may file a fresh ^{6.A.4} ~~order~~. However no case for contempt is made out. The contempt application is dismissed. Notices are discharged. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 07.8.2001

UV/